

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 30353/2026

[Arising out of impugned final judgment and order dated 06-05-2026 in FAFO No. 442/2026 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

JAI DEVI & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION

IA No. 255878/2026 - EXEMPTION FROM FILING O.T.)

Date : 03-09-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.V.N. BHATTI

HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) Mr. Kshitiz Jain, Adv.
Ms. Alankrita Sinha, Adv.
Ms. Amrita Singh, Adv.
Mr. Pradeep Kumar Singh, Adv.
Mr. Rohan Chandra, Adv.
Mr. Navneet R., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Expedite the hearing.

(SNEHA DAS)
COURT MASTER (SH)

(NIDHI MATHUR)
COURT MASTER (NSH)